

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 103**

**CP (IB) No. 106/Chd/Chd/2023**

**IN THE MATTER OF:**

**Rajinder Singh Gujral (PG)**

...

**Petitioner**

**Under Section: 94(1), IBC 2016**

**Order delivered on 02.04.2024**

**CORAM:**

**SHRI. L.N. GUPTA,  
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Atul V. Sood, Advocate.

**For the IDBI and Indian Bank** : Mr. Vishav Bharti Gupta, Advocate.

**For the RP** : Mr. Raghav Kakkar, Advocate.

**For the SBI** : Mr. Harsh Garg with Mr. Pulkit Goyal, Advocates.

**ORDER**

A date is requested by the Ld. Counsel for the IDBI Bank and Indian Bank that they could not file their reply as the reply is sent to the bank authorities for signatures. Be that as it may be. Despite last opportunity on the last occasion, out of sheer indulgence, one last opportunity is granted to the Ld. Counsel for the IDBI Bank and Indian Bank to do the needful with a copy in advance to the counsel opposite within two days subject to the cost of Rs. 20,000/- to be deposited in favour of '**Prime Minister's Relief Fund**'.

**Registry** is directed to accept their reply straightway with file.

Subsequently, Mr. Pulkit Goyal, Advocate appearing for the SBI submitted that he would not file the reply and he would like to advance his legal contentions including the judgments which are relied upon.

April 2, 2024  
Mukta

List on 24.04.2024.

Sd/-  
**(L.N. GUPTA)**  
**HON'BLE MEMBER (T)**

Sd/-  
**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**